

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-509
(IB)-264(PB)/2023
IA/3942/2023

IN THE MATTER OF:

Go Airlines (India) Limited

....Applicant

SECTION

U/s 10 of IBC, 2016

Order delivered on 07.08.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Ramji Srinivasan, Sr. Adv. with Mr. Vishnu
Shriram, Ms. Pratiksha Mishra, Advs.
For the Respondent :
For the IBBI : Mr. Sahil Monga, Adv.
For the CoC : Mr. Dheeraj Nair, Ms. Vishrutyi Sahni

ORDER

Ld. Counsel for the Applicant is present. Ld. Counsel on behalf of IBBI is present and submitted that IBBI has no views/stand in the matter. However, he sought a week days time to file formal reply on behalf of the IBBI. Time prayed for is granted. Ld. Counsel on behalf of CoC is also present and submitted that they also need a week days time to file reply. Time prayed for is granted. List the matter on **25.08.2023**.

S/d-
(RAHUL BHATNAGAR)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)